

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2077
TO BE ANSWERED ON 15TH DECEMBER, 2023**

REGULATION OF DIAGNOSTIC CENTRES

2077. SHRIMATI APARUPA PODDAR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government intends to regulate the diagnostics centres;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the number of diagnostic centres functioning across the country, State/UT-wise;
- (d) the data regarding the number of diagnostic centres having no properly trained staff, State/UT-wise; and
- (e) whether the Government intends to introduce any training programme for the staff working in the diagnostic centres and analysing samples, if so, the details thereof and if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(PROF. SATYA PAL SINGH BAGHEL)**

(a) to (e) The Government has enacted The Clinical Establishments (Registration and Regulation) Act, 2010, which is applicable to all types of clinical establishments including clinics, hospitals, diagnostic centres in both government and private health facilities, if the Act is adopted and implemented by the State/UT. The Act has empowered to take actions including imposing penalties in respect of violation of provisions of the Act through a registering authority at District level under the chairmanship of District Collector/District Magistrate.

'Health' being a State subject, the data regarding number of diagnostic centres is not maintained centrally. The responsibility of introducing training programmes for the staff working in the diagnostic centres and analysing samples lies with the concerned diagnostic centre and the same is to be monitored by the State/UT Government.
